**Introducing of A-300 flight at Delhi/Hyderabad sector**

1519. SHRI SAIFULLA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is a possibility of introducing A-300 instead of A320 flight from Hyderabad to Delhi and Delhi to Hyderabad at least in evening flight when there is heavy rush; and

(b) if so, by when A-300 flight will be introduced?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) and (b) Due to constraints of crew and capacity of A-300, Indian Airlines is, at present, not in a position to replace A-320 service operating on Delhi/Hyderabad/Delhi sector by A-300.

**Reservation policy for senior residents of Dr. Rajindra Prasad centre and AIIMS**

1520. SHRI PRAKASH YASHWANT AMBEDKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) total number of posts of senior Residents at Dr. Rajendra Prasad Centre, AIIMS and whether reservation policy has been followed in their appointments;

(b) whether selection committee followed reservation policy in respect of 12 consecutive posts filled on ad-hoc basis in recent past;

(c) if so, posts given to SC/ST candidates;

(d) whether three SC/ST candidates qualified written test in open merit;

(e) reasons for their not being selected for senior residency;

(f) whether it is a fact that SC/ST candidates who secured more marks than general candidates in written test were pushed back in interview; if so, reasons for their discrimination; and

(g) remedial measures Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (c) There are 32 posts of Senior Residents at Dr. Rajendra Prasad Centre, AIIMS. No reservation is being made since June, 1994 as per interim orders passed by High Court of Delhi. Out of 13 candidates appointed on ad-hoc basis, 3 belong to Scheduled Caste category.

(d) and (e) the 3 candidates belonging to Scheduled Castes category have been selected on the basis of selection merit.

(f) No, Sir, the selection of Senior Residents on ad-hoc basis is made on the basis of combined performance in written test and interview.

(g) The Institute is not making further ad-hoc appointments till a clarification is obtained from High Court of Delhi.

**मध्य प्रदेश में आयकर विभाग द्वारा जब्त की गई लेखा बहियां**

1521. श्री राघवजी: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) मध्य प्रदेश के आयकर विभाग में ऐसे कितने मामले हैं जिनमें दस वर्ष पूर्व छापे के दौरान जब्त की गई लेखा बहियां अब तक लौटाई नहीं गई हैं;

(ख) इतने लंबे समय तक इन लेखा बहियों को विभाग द्वारा अपने पास रखने के क्या कारण हैं;

(ग) ये लेखा बहियां कब तक वापिस कर दी जायेंगी; और

(घ) मध्य प्रदेश के विदिशा जिले में ऐसे कुल कितने मामले हैं और उनके नाम क्या-क्या हैं?

**वित्त मंत्री तथा कम्पनी कार्य मंत्री (श्री पी० चिदम्बरम)**: (क) दस वर्ष पहले तलाशी के समय 188 मामलों में लेखा-बहियां जब्त की गयी थीं और उन्हें अभी तक कर-निर्धारितियों को वापस नहीं किया गया है।

(ख) लेखा-बहियां आयकर विभाग द्वारा अपने पास रखी गयीं है क्योंकि इन मामलों में कर-निर्धारण, अपील, अर्थदण्ड या अभियोजना कार्रवाई को अन्तिम रूप से तय करने के लिए विभिन्न स्तरों पर लंबित है।

(ग) विभिन्न प्राधिकारियों के पास लंबित कर निर्धारण, अपील, अर्थदण्ड और अभियोजना कार्रवाइयों